HIGH COURT OF ORISSA: CUTTACK

Advertisement No. 08/2026 **Date: 26/11/2026**

ENGAGEMENT OF RESEARCH ASSISTANTS ON SHORT TERM CONTRACTUAL BASIS

Online applications are invited from the eligible candidates from **11:00 A.M. of 01.12.2026** till **11:59 P.M. of 15.12.2026** for engagement of Research Assistants in the Court's Establishment on short term contractual basis. This advertisement and the selection process shall be governed under the provisions enumerated in Appendix-7 (Scheme for Engagement of Research Assistants), "The High Court of Orissa (Appointment of Staff and Conditions of Service) (3rd Amendment) Rules, 2026, (hereinafter referred to as 'the Scheme')."

2. ELIGIBILITY

A. AGE:

A candidate must not have attained the age of 33 years as on 01.01.2026.

Name and Date of Birth entered in the High School Certificate/ 10th Board Examination or equivalent certificate issued by the concerned Board/ Council will only be accepted. Any change in name or surname should be supported by gazette notification. The applicant is to submit his/her online application as per changed name/ surname and upload the gazette notification at the time of submission of online application.

B. QUALIFICATIONS:

i) A candidate must possess a Bachelor's Degree in Law (including a Five-Year Integrated Degree in Law) from any School, College, University, or Institution recognized by the Bar Council of India or the Bar Council of Odisha on or before the date of written examination.

ii) The candidate must possess a good working knowledge of computers, including proficiency in conducting legal research and retrieving information from online legal databases and search platforms such as Manupatra, SCC Online, LexisNexis, Westlaw, and other similar legal research tools.

3. SYLLABUS & METHOD OF SELECTION:

(i) **Candidates found eligible shall be required to appear in a Screening Test (Written Examination) followed by a Personal Interview.**

(ii) The Screening Test shall be of **two hours** duration and shall consist of 100 **objective-type multiple-choice questions** carrying one mark each.

There shall be negative marking and 0.25 marks shall be deducted for every incorrect answer.

(iii) The Screening Test (Written Examination) shall comprise the following two parts:

Part-1 (30 Marks):

Questions on General English and General Aptitude/ General Awareness.

Part-II (70 Marks):

Questions relating to the Constitution of India, The Code of Civil Procedure, 1908, Bharatiya Nyaya Sanhilta, 2023, Bharatiya Nagarik Suraksha Sanhita, 2023, Bharatiya Sakshya Adhiniyam, 2023, Personal Laws, Local Laws, the Indian Contract Act, 1872, the Arbitration and Conciliation Act, 1996, The Negotiable Instruments Act, Protection Of Children from Sexual Offences Act, 2012, Protection of Women from Domestic Violence Act, 2005, Juvenile Justice (Care and Protection of Children) Act, 2015.

(iv) Candidates securing **45% marks** or above in the Screening Test (Written Examination) shall qualify for the Personal Interview.

(v) **The Personal Interview shall carry 20 marks.**

(vi) A merit list shall be prepared on the basis of the aggregate marks secured by the candidates in the Screening Test (Written Examination) and the Personal Interview. Provided that, a candidate shall not be included in the merit list if he/she fails to secure **at least 40%** of the total marks in the interview.

(vii) Such candidates in order of merit from the panel so finalized shall be engaged as Research Assistants depending upon the requirement in the Court's Establishment. The panel shall remain valid for a period of one year from the date of its preparation.

4. OTHER ELIGIBILITY CONDITIONS:

(A) The candidate must be a citizen of India and he/ she must –

(i) Have the requisite qualification(s),

(ii) Be of good character,

(iii) Be of sound health and mind, good physique and free from any contagious or communicable disease,

(iv) Not have more than one spouse living, if married,

(v) Not have been convicted by any Criminal offence, nor should any criminal case involving moral turpitude or any offence of a serious nature be pending against him/her before a court of law.

(vi) Not have been debarred by any Government, Court or Public Service Commission or any other Commission from appearing in any Recruitment Test.

(vii) A person who has completed the maximum period of engagement as a Research Assistant as per the Scheme shall not be eligible for re-engagement.

(B) A candidate who claims change in his/her name/ surname after having passed the High School Certificate / 10th Board Examination or equivalent examination, is required to furnish the copy of notification in the Gazette in support of his/ her change of name/ surname.

Application having difference/ discrepancy with respect to name/ surname appearing in the certificates furnished by the candidates if not supported by the document as required above shall be rejected.

5. CERTIFICATES/ DOCUMENTS TO BE UPLOADED:

The candidates are required to upload clear & legible scanned copies of the following original documents:

(i) High School Certificate /10th Board Examination or equivalent certificate along with mark sheet in support of proof of age.

(ii) Certificate and mark sheet of Bachelor's Degree in Law (including a Five-Year Integrated Degree in Law) from any School, College, University, or Institution recognized by the Bar Council of India or the Bar Council of Odisha.

(iii) Certificate showing good working knowledge in Computers.

(iv) Recent passport size colour photograph.
[The photograph must be clearly visible with proper orientation]

(v) Full signature of the candidate.
[The signature must be clearly visible with proper orientation and in white background]

(vi) Aadhaar card.

(vii) Copy of notification in the Gazette in support of his/ her change/alteration/modification of name/ surname, (wherever applicable).

(viii) Certificate(s) of extra-curricular activities if any.

The candidates are advised to preserve a printout of the finally submitted online Application Form for future use.

6. MISCELLANEOUS:

a) Applicants must go through the details of this Advertisement and Appendix-7 (Scheme for Engagement of Research Assistants), "The High Court of Orissa (Appointment of Staff and Conditions of Service) (3rd Amendment) Rules, 2026" available in the Court's website carefully before filling up online application form.

b) The Candidates are advised to submit the Online Application Form well in advance without waiting for the closing date to avoid last minute rush.

c) Applications should be submitted only through **ONLINE** mode. In order to apply, candidates are advised to visit the website of High Court of Orissa i.e. **www.orissahighcourt.nic.in** then navigate through the links **1. Recruitment Corner → 2. Examination Portal →3. Engagement of Research Assistants (Advertisement No. 08 of 2026).**

d) Incomplete / Incorrect application(s) or forms submitted through modes other than the prescribed ONLINE format will not be entertained and will be summarily rejected without assigning any reason.

e) Admission to any stage of the selection process will be provisional. If on verification at any stage, it is found that a candidate does not fulfil the eligibility conditions then his/her candidature will be liable for rejection.

f) Addition, omission, alteration, replacement of letter(s) and discrepancy in terms of space in the name and/or middle name and/or surname in certificates in

comparison to High School Certificate and vice-versa shall be considered as change in name.

g) The candidates are required to produce self-attested copy of the Application form, self-attested copies of certificates uploaded during submission of the Online Application, along with their originals at the time of Viva-Voce Test.

Candidates should keep at least 2 copies of passport size photographs which is uploaded on the online application form for future use.

If one candidate furnishes more than one application, only information/ data of the latest application having higher Acknowledgement Number will be considered.

h) Notice regarding date and time of each stage of examination will be uploaded in the website of the High Court of Orissa. No separate correspondence will be made on this score.

i) If a candidate fails to attend any stage of examination, his /her candidature shall be rejected.

j) No Admission Letter for the recruitment test at any stage shall be sent by post. The candidates are therefore advised to visit the court's website www.orissahighcourt.nic.in regularly for updates regarding the date of examination, downloading of e-Admit Card etc.

k) No T.A. / D.A. will be paid for appearing in the Examination.

l) The candidate shall not practice in any court of law during engagement as a Research Assistant.

m) The Court reserves the right to cancel the entire recruitment process or any part of it at any stage without assigning any reason and the decision of the Court in that regard shall be final.

7. PENALTY FOR MISCONDUCT IN THE EXAMINATION:

An applicant, who is or has been declared guilty of impersonation or of submitting fabricated document(s) or documents specified in Clause-6 mentioned above, which has been tampered with or of making statements which are incorrect or false, or of suppressing material information or of using or attempting support for his candidature, may, in addition to the liability for criminal prosecution would also invite such other disciplinary action as deemed proper at the discretion of the Hon'ble Court.

In case of any guidance/information relating to submission of online application, applicants may contact Recruitment Cell of the Court during the period from the date of opening to the date of closing of submission of application form over Mobile number - 9437498780 or E-mail at ohcrecruitmentcell@gmail.com on working days between 10:30 A.M. to 04:30 P.M.

Sd/- S. K. Dash Ray
REGISTRAR, EXAMINATION

Memo No. 17964(2) / Date: 26.11.2026

Copy forwarded to:

1) Notice Board of the Court.
2) Superintendent, Computer Section with a request to upload the above advertisement in the Court's Website on **27.11.2026**.

26/11/2026

REGISTRAR, EXAMINATION